

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH**

**CP (IB) No.95/BB/17**

**Under Rule 6 of I&B Code**

**IN THE MATTER OF  
MITCON CONSULTANCY AND ENGINEERING SERVICES LIMITED  
AND  
BASE CORPORATION LIMITED**

**Order delivered on: 20.02.2018**

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

Mitcon Consultancy and Engineering Services Limited  
No. 605, 5<sup>th</sup> floor,  
Prestige Atrium  
Central Street of M.G.Road,  
Shivajinagar,  
Baglore- 560001  
Represented by its Executive Vice President  
Mr. Basavaraj. M. Sajjam

Having Registered Office at:  
Kubera Chambers, 1<sup>st</sup> Floor,  
Opp. Sancheti Hospital,  
Shivajinagar,  
Pune – 411005

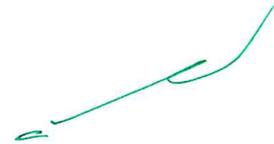
...Applicant/Operational Creditor

And

M/s Base Corporation Limited  
Sangeetha Towers, No. 3  
80 Feet Road,  
Near CMH Hospital,  
Indiranagar,  
Bengaluru- 560038

...Corporate Debtor

For the Petitioner (s) : T. S. Ravikumar, Advocate for T.S Venkatesh & Associates



## ORDER

The petition is listed before the Bench for compliance of office objections. When the matter is taken up, the counsel for the Petitioner has filed a memo which reads thus:

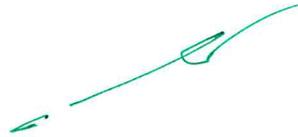
“The undersigned counsel for Petitioner submits that, since the matter is settled out of Court, Hon’ble Tribunal may be pleased to dismiss the Petition as withdrawn in the interest of justice and equity”

The memo is taken on record, in this matter IRP has not been appointed. Permission can be granted to the Petitioner to withdraw the petition.

Accordingly, the petition is dismissed as withdrawn.



**(ASHOK KUMAR MISHRA)**  
**MEMBER, TECHNICAL**



**(RATAKONDA MURALI)**  
**MEMBER, JUDICIAL**